

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01690/2015

Dated Monday the 5th day of February Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

N.Praba,
Wife of S.Kajendran, aged about 27 years,
No.6/1, South Street, Neravy,
Karaikal.Applicant

By Advocate M/s. Sai, Bharat & Ilan

Vs

1. Union of India,
rep by the Secretary to Government,
Department of Revenue and Disaster Management,
Govt. of Union Territory of Puducherry,
Puducherry.
2. The Tahsildar,
Taluk Office,
Karaikal.
3. The Director of School Education,
Directorate of School Education,
Govt. of Union Territory of Puducherry,
100 feet Road, Anna Nagar,
Puducherry 605005.Respondents

By Advocate Mr. R. Syed Mustafa

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

When the matter is taken up for hearing, learned counsel for the applicant submits that the applicant has already been appointed. He accordingly wishes to withdraw this OA. Necessary endorsement has been made to this effect in the OA records.

2. Accordingly, OA is dismissed as withdrawn.

**(B. Bhamathi)
Member(A)
05.02.2018**

SKSI